

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 210
CA No. 90/JPR/2021
CA No. 18/JPR/2022
IA (CA) No. 49/JPR/2022
IA (CA) No. 19/JPR/2023
CP No. 29/241-242/JPR/2021
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Kamal Bajaj

...Petitioner

Versus

Ninaniya Estates Limited & Ors.

... Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Angad Baxi, Adv.

For the Respondent : Sonal Anand, Adv.

ORDER

Heard Mr. Angad Baxi, Adv. appearing on behalf of the Petitioner. Mr. Sonal Anand, Adv. appearing on behalf of the Respondent. Parties are directed to complete part of their pleadings in all IAs & CAs before next date of hearing.

CP No. 29/241-242/JPR/2021

It is submitted by learned counsel Mr. Angad Baxi that arguing counsel Mr. Amarjeet Singh is indisposed today. On his request, the matter is adjourned. List the matter on 09.05.2024.

Sdr

(Rajeev Mehrotra)
Technical Member

Sdr

(Deep Chandra Joshi)
Judicial Member

March 28, 2024